

ITEM NO.108

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.993/2017

JUSTICE M. VIJAYARAGHAVAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH W.P.(C) No.1048/2017 (X)

W.P.(C) No.548/2018 (X)

W.P.(C) No.911/2018 (X)

(With appln.(s) for exemption from filing O.T. and appropriate orders/directions)

Date : 09-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. B. Balaji, AOR
Mr. M.P. Parthiban, Adv.
Ms. Aruna Giri, Adv.
Mr. Arun Prakash, Adv.
Mr. A.s. Vairawan, Adv.
Mr. R. Sudhakaran, Adv.

WP(C) 911/18 Mr. Manoj Goel, Adv.
Mr. Bhibuti Bisht, Adv.
Mr. Toki Key, Adv.
Mr. Abhinav Jain, Adv.
Mr. Shuvodeep Roy, AOR

For Respondent(s) Mr. Aman Lekhi, ASG
Ms. V. Mohana, Sr. Adv.
Mr. Sarad Kumar Singhania, Adv.
Ms. Prerna Priyadarshini, Adv.
Mr. Arvind Kumar Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Anandh Kannan N., AOR

Mr. M. Yogesh Kanna, AOR
Mr. S. Raja Rajeshwaran, Adv.

Mr. Anandh Kannan N., Adv.

Mr. Balaji Srinivasan, Adv.
Mr. T.R.B. Siva Kumar, Adv.
Mr. Naveen Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

These petitions highlight the perceived inequalities in the matter of payment of pension to Service Judges as compared to Bar Judges following the decision of this Court in P.Ramakrishnam Raju vs. Union of India and Others (2014) 12 SCC 1.

Before we examine the contentions advanced, we would like the Department of Justice, Government of India, to examine the matter and place its views before us.

The other connected aspect that may be considered by the Department of Justice is the difference in pension paid to Service Judges appointed to the High Court who come from two different streams i.e. direct recruit District Judges and promotee District Judges.

All the above will be done within a period of six weeks when the matter will be listed for hearing again.

(Chetan Kumar)
A.R. -cum-P.S.

(Anand Prakash)
Court Master